

GOVERNMENT OF INDIA  
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

RAJYA SABHA  
UNSTARRED QUESTION NO.2389  
**TO BE ANSWERED ON 09.08.2023**

**CHILD WELFARE COMMITTEES**

2389 SHRI SUSHIL KUMAR GUPTA:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state :

- (a) whether Government has any plan to provide infrastructure and financial support to the States and Union Territories to facilitate the setting up of Child Welfare Committee in every district and ensure their effective functioning under Mission Vatsalya; and
- (b) If so, what are the details in this regard?

**ANSWER**

MINISTER OF WOMEN AND CHILD DEVELOPMENT  
(SHRIMATI SMRITI ZUBIN IRANI)

(a) to (b): The Ministry of Women and Child Development is administering the Juvenile Justice (Care and Protection of Children) Act, 2015 (JJ Act, 2015) as amended in 2021 which is the primary legislation for ensuring safety, security, dignity and well-being of children. The Act provides for protection of children in need of care and protection and those in conflict with law by catering to their basic needs through care, protection, development, treatment and social re-integration. It defines standards of care and protection to secure the best interest of child. Section 106 provides that Implementation of JJ Act lies with States/UTs. As per Section 27, every State Government has to constitute for every district, one or more Child Welfare Committees for exercising the powers and to discharge the duties conferred on such Committees in relation to children in need of care and protection under JJ Act, 2015. State-wise details of Child Welfare Committees (CWCs) supported under Mission Vatsalya Scheme are at Annexure-I.

The Child Welfare Committees have been empowered to take decisions with regard to the children in need of care and protection, keeping their best interest in mind. They are also mandated to monitor the functioning of the Child Care Institutions (CCIs).

As per Mission Vatsalya Scheme Guideline, financial support of Rs.9,25,800/- is provided for setting up of two rooms of 300 sq. ft. for the CWC in the Children Home / Vatsalya Sadan (an Integrated Home Complex of CCIs (Children Home, Observation Home, Special Home, Place of Safety) along with offices for JJB and CWC within single premises for implementation of the JJ Act) for which grants for construction are sanctioned under the Scheme. Where an existing Children Home has the required space available within the premises, the same is provided to the CWC. However, in the district where there is no Children Home or the existing Children Home has no space for the CWC, funds are provided under the Mission Vatsalya Scheme for renting suitable premises for the CWC. CWC holds its sittings in one room while the other room is used as a waiting area for Children and their families.

\*\*\*\*

**ANNEXURE-I**

**ANNEXURE REFERRED TO IN REPLY TO PART (A) TO (B) OF THE RAJYA SABHA UN-STARRED QUESTION NO.2389 FOR 09.08.2023 RAISED BY SHRI SUSHIL KUMAR GUPTA REGARDING CHILD WELFARE COMMITTEES**

**STATE-WISE DETAILS OF CHILD WELFARE COMMITTEES (CWCs) SUPPORTED UNDER MISSION VATSALYA SCHEME (AS ON 31.03.2023).**

<b>S. No.</b>	<b>State</b>	<b>No. of CWC Assisted</b>
1	Andhra Pradesh	26
2	Arunachal Pradesh	26
3	Assam	35
4	Bihar	38
5	Chhattisgarh	32
6	Goa	2
7	Gujarat	33
8	Haryana	22
9	Himachal Pradesh	12
10	Jammu and Kashmir	20
11	Jharkhand	24
12	Karnataka	39
13	Kerala	14
14	Madhya Pradesh	51
15	Maharashtra	39
16	Manipur	16
17	Meghalaya	12
18	Mizoram	11
19	Nagaland	16
20	Orissa	31
21	Punjab	23
22	Rajasthan	33
23	Sikkim	6
24	Tamil Nadu	40
25	Tripura	8
26	Uttar Pradesh	75
27	Uttarakhand	13
28	West Bengal	25
29	Telangana	36
30	Andaman & Nicobar	3
31	Chandigarh	1
32	Dadra & Nagar Haveli and Daman & Diu	3
33	Ladakh	2
34	Lakshadweep	1
35	Delhi	10
36	Puducherry	4
	<b>Total</b>	<b>782</b>